

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.451/07

Monday this the 18 th day of February, 2008.

CORAM:

HON'BLE DR.K.B.S.RAJAN, JUDICIAL MEMBER

1. A.Robinson,
S/o E. Abraham, Ex.Casual Labour,
Southern Railway, Trivandrum Division,
residing at: Puliyyara Puthen Veedu,
Melamagam Mariapuram,
Amaravila (via), Trivandrum Dist.
2. Parameswaran P., S/o Padmanabhan,
Ex.Casual Labour,
Southern Railway, Trivandrum,
residing at: Parappukuzhi Veedu,
Melamakam Mariapuram P.O.,
Amaravila (via), Trivandrum Dist.
3. K.Chellappan, S/o Kuttannadar,
Ex.Casual Labour,
Southern Railway, Trivandrum Division,
residing at: Neelarthvila Veedu,
Keekolla, Vattola P.O.,
Amaravila, Trivandrum Dist.
4. C.Devaraj, S/o Varghese,
Ex.Casual Labour,
Southern Railway, Trivandrum Division,
residing at: Thazhamvila Veedu,
Chenkal, Vattavila P.O.,
Amaravila, Trivandrum Dist.

Applicants

(By Advocate Shri TC Govindaswamy)

Vs.

1. Union of India represented by he
the General manager, Southern Railway,
Head Quarters Office, Park Town P.O.,
CHENNAI-3.
2. The Divisional Railway Manager,
Southern Railway, Trivandrum Division,
TRIVANDRUM.
3. The Senior Divisional Personnel Officer,
Southern Railway, Trivandrum Division,
TRIVANDRUM.

Respondents

(By Advocate Ms.P.K.Nandini)

The application having been heard on 18.2.2008
the Tribunal on the same day delivered the following:

ORDER

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

Heard the counsel for the parties. Out of the four applicants, Applicants 1 and 2 having not completed the requisite period of 360 days of service, they are not eligible for regularisation. As a matter of fact, the counsel for respondents submits that so far as the Ist applicant is concerned he has not responded at all to the notification and applicant No.2 does not figure in the Live Casual Labour Register. On the above grounds the applicants 1 and 2 are not entitled to any reliefs claimed in the O.A. As the applicant Nos.3 & 4 are concerned admittedly these applicants have respectively completed 673 days and 678 days of casual service. As such, by virtue of the decision of the Hon'ble High Court in Writ Petition (C) No.28308/2007 (S) their cases are to be considered, disregard of the age limit. As such, respondents are directed to consider the case of applicants 3 & 4 for regularisation. The above action shall be completed within three months. With the above direction the O.A. is disposed of. No costs.

Dated the 18th February 2008.


Dr.K.B.S.RAJAN
JUDICIAL MEMBER